

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 6/TT/2023

Subject	Petition for determination of transmission tariff for the 2019-24 tariff period for Asset-1: a) Shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS- Nellore (PG) 400kV D/c Line to Nellore (PG) - Sriperumbudur 400kV D/c Line (with suitable arrangement) and b) Bypassing Nellore PS- Nellore (PG) 400kV D/c (Quad) line and Nellore (PG)- Thiruvalem 400kV D/c Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalem 400kV D/c (Quad) Line under Transmission System for controlling High Loading of Nellore (PG)- Nellore PS 400kV (Quad) D/C line in Southern Region.
Date of Hearing	30.10.2023
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Tamil Nadu Generation and Distribution Corporation Limited and 14 Others
Parties Present	Shri Zafrul Hasan, PGCIL Shri Mohd. Mohsin, PGCIL Shri Angaru Naresh Kumar, PGCIL Shri Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The present petition has been filed for determination of transmission tariff from COD to 31.3.2024 in respect of (a) shifting of 125 MVAR and 80 MVAR line reactors at Nellore (PG) from Nellore PS- Nellore (PG) 400 kV D/C line to Nellore (PG) - Sriperumbudur 400 kV D/C line (with suitable arrangement), and (b) By-passing Nellore PS-Nellore (PG) 400 kV D/C (Quad) line and Nellore (PG)-Thiruvalem 400 kV D/C Quad line at Nellore (PG) for making direct Nellore PS- Thiruvalem 400 kV D/C (Quad) Line under the Transmission System for controlling High Loading of Nellore (PG)-Nellore PS 400 kV (Quad) D/C line in Southern Region.

2. The representative of the Petitioner submitted that only TANGEDCO has filed its reply in the matter, and the Petitioner has filed its rejoinder to TANGEDCO's reply.

3. In response to a query from the Commission, the representative of the Petitioner submitted that TANGEDCO has mainly contended that the time overrun may not be allowed. The representative of the Petitioner submitted that the Investment Approval for



the project was granted in June 2020, amidst the raging COVID-19, with a short construction period of 7 months. Since the project was completed between the first and second waves of COVID-19, he requested to condone the time overrun.

4. The Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

